character and the West Bengal Government, it is possible, might be implementing these recommendations already. The only thing is that they have not informed us.

SHRI C. G. K. REDDY: Government has no information. What does the Commissioner do?

SHRI B. N. DATAR: The Commissioner will be going there again. If, for example, we do not receive any reply during the course of next month, •we shall send the Commissioner again. That is all what we can do.

SHRI B. GUPTA: If Dr. Roy, the Premier of West Bengal was not parti cularly keen in implementing.....

'MB. CHAIRMAN: No insinuation.

## **REQUEST OF LOANS FROM THE STATE GOVERNMENTS**

\*695. MOULANA M. FARUQI: Will the Minister for FINANCE be pleased to ∎state:

(a) whether the Government of India has received any applications from the State Governments to get them loans from the World Bank; and

(b) if so, which are those States and what is the amount and purpose of each of the loans applied for?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) and (b). No formal applications have been received from any of the State Governments for loans from the World Bank.

t [MOULANA M. FARUQI: Is it under the consideration of the Government that grant-inaid, if asked for by the

to Questions State Governments, should be given to them?]

SHRI M. C. SHAH: No applications have been received and so the question does not arise. If there is any application received, we will consider it.

t [MOULANA M. FARUQI: Is there any procedure laid down for giving grants j^i-inaid?]

SHRI M. C. SHAH: This is not a question of grants-in-aid. This is a question of loans from the World Bank. If any State has to apply for a loan, then the Central Government will consider it and after the Central Government approves the project, then through the Central Government this application can be forwarded to the World Bank.

t[MOULANA M. FARUQI: What will be the terms under which loans will be given?]

SHRI M. C. SHAH: When the application is sent to the World Bank, the World Bank will consider the terms on which it will lend money.

SHRI GOVINDA REDDY: Has the Government not decided upon the policy with regard to this matter- whether they should allow State Governments to apply for loans from the World Bank or not?

SHRI M. C. SHAH: I have stated that no State Government has so far submitted any application. If any State Government submits any application, that will be considered.

SHRI M. VALIULLA: Is it not a fact that State Governments have applied for loans from the Central Government.

*†* English translation.

5665 <sup>0ral</sup> Answers

SHHI M. VALIULLA: Have no other States asked for loans from the Central Government?

case was dropped for certain reasons.

MR. CHAIRMAN: That does not arise.

## EXPLORATION OF CHALCOLITHIC SITES IN THE GANGES VALLEY

\*696. SHRI S. MAHANTY: Will the Minister for EDUCATION be pleased to state:

(a) the steps taken by Government to explore chalcolithic sites in the Ganges Valley after Mahenjo-daro Harappa and Channudaro were separated from India after partition;

(b) whether the site in Rupar on the Sutlej near Simla has been explored; and

• (c) whether Government will please lay on the Table of the Council a synopsis of the Report of the results of such exploration?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) No chalcolithic site nas yet been definitely identified<sup>1</sup> in the Gpngetic Valley.

(b) Yes.

(c) The excavation at Rupar has revealed existence of the Harappa culture below the one using painted grey-ware and other later pottery and antiquities.

## ABOLITION OF MANAGING AGENCY System

\*697. SHHI K. C. GEORGE: Will the Minister for FINANCE be pleased to state.

## to Questions

(a) whether Government propose to abolish the Managing Agency system in India;

(b) if so, what steps Government propose to take in this connection;

(c) whether it is a fact that Government have appointed an ex-employee of the British Board of Trade to draft the "Company Law" for India; and

(d) if the answer to part (c) is in the affirmative, what is his term of service, how much is his salary and what are his special qualifications?

THE DEPUTY MINISTER TOR FINANCE (SHRI M. C. SHAH): (a) and (b). Government have no plans in view for the abolition of the managing agency system, but they are now actively considering the recommendations of the Company Law Committee which suggested that the system should be suitably regulated, so that the abuses in its working, which have sometimes occurred, may be checked and its efficiency as an instrument of industrial development may be increased. The new Companies Bill, which is now under preparation, will embody the views of Government on this subject.

(c) and (d). No, Sir; but Mr. E. H. Marker, who was lately Under Secretary in the Board of Trade of the United Kingdom, was invited to this country, under the Colombo Plan, to advise the Government of India generally on the working of the English Companies Act, 1948, and the applicability of some of its provisions to the circumstances of this country. He stayed in this country for only about six weeks. His knowledge and experience of the working of English Companies Act, 1948, threw a good deal of light on comparable problems in India and  $h_i_s$  advice was of great I value to the Department.

SHRI K. C. GEORGE: May I know whether Mr. Marker is drafting the company law?

SHRI M. C. SHAH: He is not drafting the company law. The company